

THE CAPITAL ISSUES (CONTROL) REPEAL ACT, 1992

No. 26 OF 1992

[18th August, 1992.]

An Act to repeal the Capital Issues (Control) Act, 1947.

Enacted by Parliament in the Forty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Capital Issues (Control) Repeal Act, 1992.

Short title and commencement.

(2) It shall be deemed to have come into force on the 29th day of May, 1992.

2. In this Act, "appointed day" means the 29th day of May, 1992.

Definition.

3. On the appointed day, the Capital Issues (Control) Act, 1947 shall stand repealed.

Repeal of Act 29 of 1947.

Ord. 9
of 1992.

4. (1) The Capital Issues (Control) Repeal Ordinance, 1992 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act.